

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Misc. Application No. 86222 of 2019

(On behalf of Appellant)

In

Service Tax Appeal No. 86029 of 2019

(Arising out of order-in-appeal no. PVNS/375/APPEALS THANE/TR/2018-19 dated 21st December 2018 of Commissioner of GST & Central Excise (Appeals Thane), Mumbai.)

**Commissioner of Central GST,
Thane Rural
Utpad Shulk Bhavan, 4th Floor,
Bandra Kurla Complex, Bandra East,
Mumbai – 400 051**

.....Appellant

VERSUS

**M/s Mohan Lifespace LLP
G-1 Mohan Plaza, Next to Mohan
Pride Wayle Nagar, Khadakpada,
Kalyan, Maharashtra – 421 301**

.....Respondent

APPERANCE:

Shri Dharmendra Singh, Superintendent, Authorised Representative for the Appellant

Shri Karan Lodaya, Chartered Accountant for the Respondent

CORAM:

**HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/87183/2019

Date of Hearing: 20.11.2019

Date of Decision: 20.11.2019

PER: CORAM

This application seeks withdrawal of appeal no. ST/86029/2019 filed by the Revenue against order-in-appeal no. PVNS/375/APPEALS THANE/TR/2018-19 dated 21st December 2018 of Commissioner of GST & Central Excise (Appeals Thane), Mumbai.

2. This application has been made in pursuance of instructions in F. No. 390/Misc/116/2017-JC dated 22nd August 2019 of the Central Board of Indirect Taxes & Customs for closure of legacy disputes.

3. We have heard Learned Authorized Representative for the appellant and Learned Chartered Accountant for the respondent herein.

4. The application is allowed and the appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(C J Mathew)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)